

GOVERNMENT OF ASSAM
ASSAM STATE DISASTER MANAGEMENT AUTHORITY
Ancillary Block, Janata Bhawan, Dispur, Guwahati-781006
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ORDER

No. ASDMA.28/2021/228

Dated 1st September, 2021

Whereas, the Assam State Disaster Management Authority (ASDMA) has vide order of August 17, 2021 issued directives for containment of COVID-19 in both rural and urban areas across the State until further orders;

Whereas, the Ministry of Home Affairs (MHA) vide order dated 28th August, 2021 has directed the States/ UTs to consider implementation of targeted and prompt actions for COVID-19 management as conveyed vide MoHFW advisory dated 28th June, 2021 until 30th September, 2021;

Whereas, the situation of COVID-19 in the State has been further reviewed and shown improvement in terms of case load and overall positivity rate as well;

Now, therefore, in exercise of the powers, conferred under Section 22(2) (h) of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee of the State Disaster Management Authority, Assam, do hereby issues the following directives for both rural and urban areas which will remain in force w.e.f. **11 AM of September 01, 2021 until further orders.**

A. Containment Zones:

In case the test positivity of COVID-19 in any area reaches **more than 10 cases in the last seven days**, the jurisdictional District Magistrate will notify such areas as total containment zones in consultation with MD, NHM and ensure necessary containment measures for COVID-19.

However, in such zones, emergency services will continue round the clock and essential services including shops dealing with groceries, fruits and vegetables, dairy and milk booths, animal fodder, etc. will remain open upto 8 PM.

Delivery of all essential goods including food, pharmaceuticals, medical equipment through e-commerce in such areas will continue round the clock.

B. Restrictions imposed:

Except for exemptions given in Annexure "A",



SI No	Restrictions imposed for all districts	Restriction time for all districts
(1)	(2)	(3)
1	Curfew Time	9 PM – 5 AM
2	Opening of workplace and business/ commercial establishments	Up to 8 PM
3	Functioning of Government and Private Offices/ Establishments.	As per usual working hours but not beyond 8 PM
4	Opening of shops and commercial establishments	Up to 8 PM
5	Shops dealing with groceries, fruits and vegetables, dairy and milk booths, animal fodder	Up to 8 PM
6	Dine in Restaurants, Dhabas and other eateries (Upto 50% of seating capacity)	Up to 8 PM
7	Takeaway of food items from restaurants, dhabas and other eateries	Up to 8 PM
8	Opening of Sale counters, showrooms etc. of cold storages and warehouses	Up to 8 PM

C. Other restrictions and relaxations:

1. All Government servants (including contractual and fixed pay) who have taken at least one dose of COVID-19 vaccine shall attend office. However, all other employees except those in whose case vaccination is contra-indicated as per guidelines issued by the Health Department of Government of Assam and /or such claim is certified by a registered medical practitioner will have to get themselves vaccinated within 3 days from the date of issue of this order and attend office.
2. Employees engaged in emergency / essential services shall attend their duty without any restrictions at any place.
3. The organizations (Government / Private) rendering Essential/Emergency Services, Law Enforcement Services and Election work will continue working without any restrictions in all districts.
4. Pregnant women employees and women employees with children of 3 years or below working under any Government / PSU / Financial Institutions / Private Organizations irrespective of their grade shall be eligible to work from home.



5. Persons with disabilities (PwDs) working in any Government/PSU/ Financial Institutions/Private organizations shall be allowed to attend duties.

D. Public Transport (Government and private)

1. Goods transport shall continue unhindered.
2. All Public transport authorities shall enforce COVID-19 appropriate behavior and seating inside the vehicles, carriers, containers etc.
3. Auto Rickshaws, cycle rickshaws and taxis shall operate for passengers with 100% seating capacity and observance of COVID-19 appropriate behavior for passengers having at least a single dose of vaccine.
4. Pillion riding on motorcycles may be allowed with at least single vaccinated persons and compulsory wearing of mask.
5. Intra-district transport, with 100% seating capacity subject to observance of COVID-19 appropriate behaviour, shall be allowed for passengers having at least single dose of vaccine.

No standing passenger shall be allowed. Heavy fine will be imposed on such passengers and driving license of the driver/ registration of the vehicle will also be cancelled in the event of carrying standing passengers.

6. All inter-district passenger transport and movement shall be allowed with 100% passengers having at least single dose of vaccine subject to observance of COVID-19 appropriate behaviour.

No standing passenger shall be allowed. Heavy fine will be imposed on such passengers and driving license of the driver/ registration of the vehicle will also be cancelled in the event of carrying standing passengers.

7. Wearing of face mask is mandatory even for a single person driving a vehicle. In case of persons traveling in any private car, up to 100 % of its seating capacity, wearing of face mask is mandatory for all the persons.

E. Educational Institutions (Government and Private):

1. The physical classes for the post graduate, graduate and higher secondary final year shall be allowed for students having at least single dose vaccine. However, students of Class XII who are below 18 years of age and if not vaccinated, should also be allowed to attend the physical classes.

There should not be more than 30 students in a section. The head of the institution will assess the required number of sections and open more sections accordingly, if required.

2. The schools are allowed to open for the first three days only for vaccination of the students, teachers and staff etc. The physical classes shall start from September 6, 2021.
3. All Educational Institutions shall continue to provide quality virtual options for classes other than the post graduate, graduate and higher secondary final year.



4. The hostels of the educational institutions are allowed to open only for the post graduate, graduate and higher secondary final year students with fully vaccinated residents.
5. The physical classes of GNM, Nursing courses and that of technical institutions shall also be allowed to be started with at least single dose of vaccinated pupils, teachers and support staff.

F. Gatherings:


SI No	Restrictions imposed	Details of restriction imposed
(1)	(2)	(3)
1	Name of the district	All districts
2	Meeting/gathering at any open or closed spaces	<ul style="list-style-type: none"> • Gathering up to 50 single vaccinated persons in open spaces for public and private functions allowed subject to prior intimation to the local police authority. However with prior permission of jurisdictional DC maximum gathering of 200 single vaccinated persons may be allowed both for public and private functions. • Same as above in respect of closed venues with further ceiling of 50% of the hall capacity. • In respect of functions connected with national/international days at least single vaccinated persons upto 50% of hall capacity may be allowed.
3	Marriages/Religious functions	Allowed with not more than 50 single vaccinated persons
4	Religious Places	Allowed up to 40 single vaccinated persons per hour for iconic places and 20 single vaccinated persons per hour for other religious places. Only fully vaccinated pilgrims to be allowed entry by Management of the religious places.
5	Funeral/last rites	Allowed with not more than 50 persons
6	Hotels/resorts	Upto 8 PM
7	Delivery of essential goods through e-Commerce	Round the clock
8	Weekly Haats / bazaars	Allowed to open in shift of maximum 6

		hours
9	Pharmacies, Hospitals, Animal Care Centres and Veterinary clinics	Round the clock
10	Cinema/Theatre Hall	Closed

G. Miscellaneous

1. Wearing of face mask is compulsory in all public places.
2. Shop owners shall ensure minimum six feet distance among customers and shall not allow more than 5 persons inside the shop. In addition, shop owners should compulsorily keep sanitizers and hand wash in their shops.
3. Shopkeepers and customers shall have to wear masks, hand gloves and maintain social distancing. Responsibility of maintenance of social distancing will be on the shop owner and failure to do so will be viewed very seriously and may entail summary closure of defaulting shops.
4. Industrial units and Tea gardens may function subject to observance of COVID appropriate behaviour. Head of the unit/tea garden shall be responsible for ensuring social distancing, mask wearing by workers and staff, sanitization of industrial premises, thermal scanning etc.
5. Operation of physical activities of Guwahati Tea Auction Centre (GTAC) including euction are allowed with 50% of the total work force till 8 PM including tea tasting, sampling, brokering. Warehousing is fully exempted.
6. Excise authority will continue taking strong action against illegal production and sale of country liquor in all the districts as a COVID containment measure.
7. All vehicles will be allowed to ply without any odd-even restrictions.

Other restrictions including declaration of containment zones etc. as notified vide Order No.ASDMA.28/2021/63 dated 4th May, 2021, dated 15th May 2021 for urban and peripheral areas, exemptions via clarifications issued vide Order No.ASDMA.24/2020/Pt-2/250 dated 13th May, 2021 shall continue to remain in force except those specifically modified by this order.


 (Jishnu Barua, IAS)
 Chief Secretary, Assam.

Memo No. ASDMA.28/2021/228-A

Dated 1st September, 2021

Copy forwarded to:

1. All Additional Chief Secretaries to the Govt. of Assam, Dispur, Guwahati-6
2. The Director General of Police, Assam
3. All Principal Secretaries/Commissioner & Secretaries to the Govt. of Assam, Dispur, Guwahati-6
4. Commissioner of Police, Guwahati-6
5. The Principal Secretaries of BTC, NCHAC, KAAC.
6. All Deputy Commissioners
7. The Director, Directorate of Information and Public Relations, Assam
8. All Superintendent of Police
9. S.O to the Chief Secretary, Assam, Guwahati-6
10. PPS to Hon'ble Chief Minister, Assam
11. All P.S to Hon'ble Minister, Assam, Dispur, Guwahati-6

Gyanendra Tripathi
(Gyanendra Tripathi, IAS) 1/9/2021
Chief Executive Officer, ASDMA